

OPEN COURT

Central Administrative Tribunal
ALLAHABAD BENCH
ALLAHABAD

Civil Misc. Contempt Petition No.18 of 2005

In

Original Application No.1048 of 1999

Allahabad, this the 12th day of April, 2005

HON'BLE MR. S. C. CHAUBE, MEMBER-A
HON'BLE MR. K. B. S. RAJAN, MEMBER-J

Jawahar Lal Yadav,
Son of Late Shri Gajraj Yadav,
Ex. Postal Assistant,
R/o 14/5/6-C, Alopi Bagh,
Allahabad.

.....Applicant

(By Advocate Shri Anand Kumar)

Versus

1. Shri Udai Krishna,
Director of Postal Service,
Allahabad Division,
Allahabad
2. Shri Radhey Shyam Jaiswal,
Senior Superintendent of Post Offices,
Allahabad Division,
Allahabad.
3. Colonel Kamlesh Chandra,
Post Master General,
Allahabad Division,
Allahabad.

.....Respondents

(By Advocate Sri Anand Kumar)

O R D E R

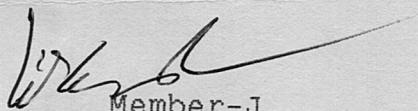
HON'BLE MR. S. C. CHAUBE, MEMBER-A

Learned counsel for the respondents has filed a
short counter affidavit today in the court wherein in

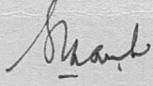


para 8, it has been mentioned that the recovered amount of Rs.16,500/- was paid to the applicant under Bill No.B-12 March 05 vide letter no.AB/recovery/2004-05. Further, in para 7 of the short counter affidavit, the charges framed against the applicant are set aside vide order dated 17.03.2004.

2. We have perused the short counter affidavit and found that substantial compliance has been made. Accordingly, Contempt Petition is disposed of. No case for contempt is made out. Notices are discharged. In case, the applicant has any grievance pursuant to the action taken by the respondents, he shall be at liberty to seek remedy available to him under law.



Member-J



Member-A

/NEELAM/